HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY ,THE SECOND DAY OF MAY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 13690 OF 2025

Between:

M/s.Telangana Recycling Private Limited, Rep.by its Director Mohd. Wahed Hussain, Office . at 1-8-505/C/13/1, Prakash Nagar, Begumpet, Hyderabad, Telangana -500016.

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary, Department of Revenue, Secretariat, Hyderabad.
2. The Deputy State Tax Officer, O/o.The Assistant Commissioner (ST), Begumpet-1 Circle, Begumpet Division, Hyderabad, Telangana -500016

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ or Order or Direction declaring the action of the 2nd Respondent in passing the impugned Order dated 17.04.2025 in Ref.No.ZA360425045250W for cancellation of registration certificate of the petitioner vide GSTIN . 36AALCT2319K2Z1, as illegal, arbitrary, high handed, contrary to the provisions of the CGST Act, 2017 and in violation of principles of natural justice and set aside the same as null and void

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned Order dated 17.04.2025 in Ref.No.ZA360425045250W for cancellation of registration certificate of the petitioner passed by the 2nd respondent pending disposal of the Writ Petition, as otherwise, the Petitioner will be put to irreparable loss and hardship

Counsel for the Petitioner: SRI. B. KRISHNA REDDY

Counsel for the Respondents: SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.13690 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B.Krishna Reddy, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. The prayer is allowed.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-N. SRIHARI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. B. KRISHNA REDDY, Advocate [OPUC]
2. Two CCs to SPECIAL GOVERNMENT PLEADER FOR STATE TAX, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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HIGH COURT

DATED:02/05/2025



ORDER

WP.No.13690 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(6) PA
21/5/25